

**INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH "I.2": NEW DELHI**

**BEFORE  
SHRI R.K. PANDA, ACCOUNTANT MEMBER  
AND  
SHRI SUDHANSHU SRIVASTAVA, JUDICIAL MEMBER**

ITA No. 1550/Del/2016  
Asstt. Year: 2011-12

Zamil Air Conditioners India Pvt. Ltd. 1 <sup>st</sup> Floor, H-9/1, Mohan Coop. Incl. Estate Mathura Road, New Delhi 110 044 PAN AAACA0907F	Vs.	DCIT Circle-27(1), New Delhi.
<b>(Appellant)</b>		<b>(Respondent)</b>

Assessee by:	Shri Manoneet Dalal, Advocate
Department by :	Shri H.K. Choudhary, CIT(DR)
Date of Hearing	21/10/2019
Date of pronouncement	/10/2019

**ORDER**

**PER SUDHANSHU SRIVASTAVA, JM:**

This appeal has been filed by the assessee against the order of the Dispute Resolution Panel-2, New Delhi dated 1.12.2015 for the asstt. year 2011-12.

2. At the outset the Ld. AR submitted that assessee has filed a letter requesting that this appeal may be allowed to be withdrawn for the reason that assessee is running its business into losses and would not be able to bear huge litigation expenses. Therefore, the appellant prays to withdraw the appeal.

3. The Ld. CIT (DR) does not have any objection for the said request of the AR.

4. After considering the request submitted by the appellant and also Ld. CIT (DR) do not have any objection, the appeal is allowed to be withdrawn.

5. In the result the appeal of the assessee is dismissed as withdrawn.

**Order pronounced in the open court on 22<sup>nd</sup> October, 2010.**

**sd/-**

**sd/-**

**(R.K. PANDA)  
ACCOUNTANT MEMBER**

**(SUDHANSHU SRIVASTAVA)  
JUDICIAL MEMBER**

Dated:22 .10.2019

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1. Applicant
2. Respondent
3. CIT
4. CIT (A)
5. DR:ITAT

ASSISTANT REGISTRAR  
ITAT, New Delhi